

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 51/MP/2016**

Subject : Application under Sections 142 and 146 of the Electricity Act, 2003.

Date of hearing : 30.1.2018

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited

Respondent : Chhattisgarh State Power Transmission Co. Limited

Parties present : Shri Shivanshu Singh, Advocate, BALCO  
Shri Apoorv Kurup, Advocate, CSPTCL

**Record of Proceedings**

Learned counsel for the Chhattisgarh State Power Transmission Company Limited (CSPTCL) submitted that CSPTCL filed a Civil Writ Petition No. 1143 of 2017 before the Hon`ble High Court of Chhattisgarh seeking to quash the Commission`s order dated 15.11.2016 in Petition No. 51/MP/2016, order dated 30.10.2014 in Petition No. 134/MP/2011 and complaint vide case No. 51/MP/2016. The Hon`ble High Court of Chhattisgarh vide its interim order dated 19.7.2017 has stayed the orders of the Commission till next date of hearing. Learned counsel submitted the matter was further listed for hearing on 14.11.2017 and the Hon`ble High Court of Chhattisgarh vide its order dated 14.11.2017 directed to list the matter for final hearing in due course and to continue interim order dated 19.7.2017. Learned counsel requested to adjourn the matter till disposal of the Writ Petition by the Hon`ble High Court of Chhattisgarh.

2. The Commission observed that the matter relating to the present petition is pending before the High Court of Chhattisgarh and directed to adjourn the present petition *sine die* till disposal of the Writ Petition by the Hon`ble High Court of Chhattisgarh. The Petitioner was directed to mention the matter for listing before the Commission thereafter.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**